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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD.  
AT HYDERABAD.

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O.A.No. 1626/1995.  
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Date of decision: 30th April, 1998.  
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Between:

M. Rama Babu. .. Applicant

and

1. Union of India represented by the Secretary, Dept. of Personnel & Training, Central Secretariat, North Block, New Delhi -110 001
2. The Government of Andhra Pradesh represented by its Chief Secretary, Secretariat Buildings, Secretariat, Hyderabad. .. Respondents.

Counsel for the applicant: Sri Y.Suryanarayana.

Counsel for the respondents: Sri N.R.Devaraj for R-1.

Sri P.Naveen Rao for R-2.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J).

JUDGMENT.

(per Hon'ble Sri R.Rangarajan, Member (A))

Heard Sri S.Ramakrishna Rao for Sri Y.Suryanarayana for the applicant and Sri W.Satyanarayana for Sri N.R.Devaraj for the respondent No.1 and Sri P.Naveen Rao for the 2nd respondent.

This O.A., is filed for a direction to the respondents to treat the present service of the applicant with effect from 1.11.1995 as an extension of service and not on contract basis with all consequential benefits.

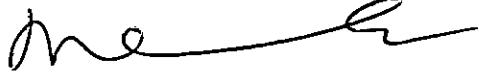
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: 2 :

In this connection a letter addressed by the applicant to Sri Y.Suryanarayana counsel for the applicant has been produced. In the said letter, it is stated that the applicant desires to withdraw this O.A., as his prayer has already been complied with by issuing Memo No.583/A1/FR.11/97 dated 27-1-1998 of the Andhra Pradesh Government.

In view of the above the O.A., is dismissed as infructuous. No costs.

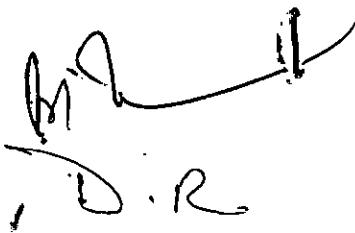
  
B.S.JAI PARAMESHWAR  
Member(J)

  
R.RANGARAJAN  
Member(A)

  
30/4/98

Date: 30-4-1998.

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Dictated in open Court.

  
D.R.

sss.

DA.1626/95

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Copy to:-

1. The Secretary, Dept. of Personnel & Training, Central Secretariat, North Block, New Delhi.
2. The Chief Secretary, Secretariat Buildings, Govt. of A.P., Secretariat, Hyderabad.
3. One copy to Mr. Y.Suryanarayana, Advocate, CAT., Hyd.
4. One copy to Mr. N.R.Oovaraj, Sr.CGSC., CAT., Hyd.
5. One copy to Mr. P.Naveen Rao, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

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II COURT

TYPED BY  
COMPARED BY

1  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

DATED: 30/4/98

ORDER/JUDGMENT

~~M.A/R.A/E.C.P.NO.~~

10

O. A. NO.

1626/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

~~DISMISSED AS WITHDRAWN~~

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKFR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
हैदराबाद आयोद्धा  
HYDERABAD BENCH

112 MAY 1992

2 MAY 1990  
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